

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.5312/2003

STATE OF HARYANA & ORS.

Appellant (s)

VERSUS

LAJWANTI & ORS.

Respondent (s)

(With prayer for interim relief) (With office report)

Date : 12/04/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE ASHOK BHAN

For Appellant (s)Mr. Bharat Singh, Adv.
for Ms. Kavita Wadia, Adv.

For Respondent (s)
Mr. Bhaskar Y. Kulkarni,Adv.

UPON hearing counsel the Court made the following

O R D E R

Let 50% of the decretal amount be paid to the respondents subject to the respondents' filing a n undertaking for restitution before the Executing Court within a period of six weeks from tod ay.

(Ajay Kr. Jain)
(Radha R. Bhatia)

Court Master
Court Master